ANDHRA PRADESH STATE LEGAL SERVICES AUTHORITY AMARAVATI

NOTIFICATION NO.7/2022

Roc.No.36-E1/APSLSA/Estt./2022,

Dated: 23.11.2022

Applications are invited from the Retired District Judges who were allocated to Andhra Pradesh State, to be considered for appointment as Chairman, Permanent Lok Adalat for Public Utility Services (PLAPUS) in the State of Andhra Pradesh.

Five Posts of Chairman at Kurnool, SPSR Nellore, Vizianagaram, West Godavari at Eluru and Chittoor are proposed to be filled-up by appointing Retired District Judges. Appointment, Service Conditions and functions of the Chairman, Permanent Lok Adalat for Public Utility Services are governed by the Legal Services Authorities Act, 1987 and the Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other Members) Rules, 2003 as amended.

As per Rules, 2003, the Retired District Judge appointed as Chairman, PLAPUS, shall hold office for a term of five years or till the age of 65 years whichever is earlier and shall be entitled to a monthly fee of last drawn salary less the amount of pension received by him.

The applications shall contain all details including present age, Date of Birth, Date of Retirement, native district, photo of the candidate and age proof. A proforma application is appended to this Notification.

The Retired District Judges who were allocated to the State of Andhra Pradesh and who are willing to be considered for appointment as Chairmen, Permanent Lok Adalat for Public Utility Services shall submit applications to Andhra Pradesh State Legal Services Authority, Amaravati on or before 5.00 PM on 07.12.2022. The applications received after 5.00 PM on 07.12.2022 will not be considered.

Andhra Pradesh State Legal Services Authority may increase or decrease the number of vacancies.

The Member Secretary, A.P.State Legal Services Authority with the approval of Hon'ble Executive Chairman, APSLSA shall have right to cancel or modify the notification or to accept or reject any candidature without assigning any reasons. The decision of the Member Secretary, A.P.State Legal Services Authority on all matters shall be final. The Member Secretary with the approval of Hon'ble Executive Chairman, APSLSA shall have right to post or transfer the selected candidates, to the Permanent Lok Adalat for Public Utility Services, in any district in the State of Andhra Pradesh during their tenure.

The candidates if appointed, shall also submit the undertaking in the proforma appended herewith.

MEMBER SECRETARY

Application for the post of Chairman, PLAPUS

1.	Name	:
2.	Father's Name	:
3.	Date of Birth	:
4.	Present Age	:
5.	Educational Qualifications	:
6.	Place of Birth	:
7.	Native District	:
8.	Language Known	:
9.	Post applied for	:
10.	Details of Judicial Service	:

11. Experience in Legal Services

12.	Other qualifications	:	
13.	Date of Retirement	:	
14.	Places of choice to work	:	
15.	Address for communication	:	
16.	Mobile Number	:	
17.	E-Mail Address	:	
	The above information furnished	l by me is true and correct.	
			Signature of the applicant
Place	· ·:		
Date	:		
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UNDER TAKING

(In terms of Rule 4 (1) of Permanent Lok Adalat
Other Terms and Conditions of appointment of
Chairman and other Persons)Rules, 2003.

I,	S/o	•					
Worked / Retired as		•	•				
hereby undertake that I	do not and will not have	any finan	cial or ot	her interest			
as is likely to affect pre	judicially my functions a	s Chairma	m of Perr	nanėnt¦Lok			
Adalat for Public Utility Services, in the event of my appointment as Member							
of Permanent Lok Adala	at for Public Utility Servio	ces.	•				
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Place:	Signature	•					
Date:	Name	:	•	1			
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